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Government of India
Ministry of Finance
(Department of Revenue & Insurance)


.....

New Delhi, the 28th December, 1971.

NOTIFICATION
INCOME TAX

No. 362 (F.No. 403/50/71-ITCC): In supersession of the Notifications No. 56 (F.No. 404/52/71-ITCC dated 22nd February, 1971) and No. 71 (F.No. 404/55/71-ITCC dated 6th March, 1971) and in exercise of the powers conferred by rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government hereby authorises the Additional Commissioner of Income-tax (Recovery), Patna to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall come into force with effect from 1st January, 1972.



(K.R. Raghavan)
Deputy Secretary to the Government of India.

The Manager,
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New Delhi.

No. 362 (F.No. 403/50/71-ITCC):

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(K.R. Raghavan)
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